

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.232/99

Thursday, this the 2nd day of December, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.Rajan,
S/o K Padmanabhan,
Part-time Sweeper,
Head Record Office,
Railway Mail Service,
Trivandrum Division,
Trivandrum.

- Applicant

By Advocate Mr TC Govindaswamy

VS

1. Union of India represented by
the Secretary to the Government of India,
Ministry of Communication,
Department of Posts,
New Delhi.
2. The Director General of Posts,
New Delhi.
3. The Head Record Officer,
Head Record Office,
Railway Mail Service,
Trivandrum Division,
Trivandrum.
4. The Senior Superintendent
Railway Mail Service,
Trivandrum Division,
Trivandrum.
5. The Chief Post Master General,
Kerala Circle,
Trivandrum.

- Respondents

By Advocate PMM Najeebkhan, ACGSC (none)

The application having been heard on 2.12.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The O.A. has been filed for a declaration that the applicant is entitled to have his wages calculated on the basis of the scale of pay as recommended to the Group 'D' employees by the Vth Pay Commission with effect from 1.1.96 declaring that A-2 to the extent it is brought into force only with effect 3.11.98 and for a direction to the respondents to give the applicant consequential benefits including arrears thereof with effect from 1.1.96.

2. Though the respondents have filed a reply statement, the respondents have now decided to grant the reliefs sought for in this application by order dated 28.10.99 and also to give effect to the enhancement with effect from 1.1.96. The learned counsel for the applicant states that the application may be disposed of directing the respondents to disburse to the applicant the arrears resulting from the decision taken. Learned counsel of the respondents also agrees.

3. In the light of what is stated above, the application is disposed of directing the respondents to disburse to the applicant the arrears consequent on the decision to give effect to the enhancement with effect from 1.1.96 within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 2nd of December, 1999.


(G. RAMAKRISHNAN)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

trs/61299

List of Annexures referred to in the Order:

A-2: True copy of the letter No.1-3/97-PAP dated 3.11.98 issued by the 2nd respondent under letter No.Est/53-1/98 dated 10.11.98.